

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 6138**

TO BE ANSWERED ON THE 11TH APRIL, 2017/ CHAITRA 21, 1939 (SAKA)

ANTI CORRUPTION SCANNER

6138. SHRI HUKUM SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has put civil societies, media, judiciary and other institutions under watch and anticorruption scanner; and

(b) if so, the details thereof and the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): There are centralized agencies like the Central Vigilance Commission (CVC) and the Central Bureau of Investigation (CBI) to take adequate measures for the anticorruption activities. Further, 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting criminals. The Union Government, however, attaches highest importance to prevention of crime and continues to urge the State Governments/ UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime within their respective jurisdictions. The Ministry of Home Affairs has been advising the States/UTs from time to time to take immediate measures to ensure safety and security of the citizens and also for elimination of all forms of crimes, which is also available in the Ministry's website <http://mha.nic.in/>.
